

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3-IA (Co. Act)/42(AHM)
In

C.P.(CAA)/9(AHM)2024 in C.A.(CAA)/61(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Mafatlal Industries Limited

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate a/w.

: Mr. Rajiv Chawla, Advocate

For the Respondent :

ORDER

IA(Co.Act)/42(AHM) 2024

Learned Counsel for the applicant is directed to place on record a chartered accountant certificate obtained from the statutory auditors, within a period of two weeks from the date of this order.

Re-list for hearing on 13.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)